

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE K. NATARAJAN
&
THE HONOURABLE MR. JUSTICE JOHNSON JOHN

Friday, the 29th day of May 2026 / 8th Jyaishta, 1948

WA NO. 1093 OF 2026

ARISING FROM ORDER DATED 10.04.2026 IN Con.Case(C) 908/2025 OF THIS COURT
APPELLANT(S)/RESPONDENT IN CON.CASE(C):

MOHAMMED HANISH (AGE AND FATHER'S NAME NOT KNOWN TO THE PETITIONER),
PRINCIPAL SECRETARY, INDUSTRIES DEPARTMENT (CASHEW), GOVERNMENT OF
KERALA, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695033

BY GOVERNMENT PLEADER

RESPONDENT(S)/PETITIONER IN CON.CASE(C):

KADAKAMPALLY MANOJ AGED 50 YEARS S/O.KUTTAPPAN, KADAKAMPALLY HOUSE,
VADAKKEVILA POST, KOLLAM, PIN - 691010

BY ADV.SRI.D.ANIL KUMAR (B/0)

Prayer for interim relief in the Writ Appeal stating that in the
circumstances stated in the appeal memorandum, the High Court be pleased
to stay the operation of the order dated 10.04.2026 in Contempt
Case(Civil) No.908/2025.

This Writ Appeal again coming on for orders on 29.05.2026 upon
perusing the appeal memorandum, and this court's order dated 21.05.2026,
the court on the same day passed the following:

1

FRIDAY, THE 29TH DAY OF MAY 2026

WA No. 1093 of 2026

MOHAMMED HANISH

VS

KADAKAMPALLY MANOJ

ADVS FOR APPELLANT/S:

GOVERNMENT PLEADER

ADVS FOR RESPONDENT/S:



K. NATARAJAN & JOHNSON JOHN, JJ.

W.A. No. 1093 of 2026
in
Con. Case (C) No. 908 of 2025

Dated this the 29th day of May, 2026

ORDER

Though the learned counsel appearing for the respondent raised various objections regarding the maintainability of the writ appeal, rather than the contempt appeal, the locus standi of the appearance of the Government advocates for the contemnor in the appeal filed against the contempt petition, and he has relied upon the various judgment.

2. However, the learned Senior Government Pleader submits that the respondent has been raising new objections on every posting date. The learned Government Pleader also submits that the learned Single Judge of this Court has directed the appellant to be personally present on 01.06.2026.

3. Considering the said submission, the personal appearance of the appellant before the learned Single Judge

3

is hereby dispensed with, until the disposal of the writ appeal.
The learned counsel for the respondent is also directed to file
a detailed counter affidavit in writing.

List on 08.06.2026.

Sd/-

K. NATARAJAN, JUDGE

Sd/-

JOHNSON JOHN, JUDGE



S.M.K.